

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.11405 OF 2025

S. VASUDEVAN

APPELLANT(S)

VERSUS

IDBI TRUSTEESHIP SERVICES LIMITED
& ANR.

RESPONDENT(S)

O R D E R

1. We find no good ground to interfere with the impugned judgment and order dated 01-08-2025 passed by the National Company Law Appellate Tribunal at Chennai.
2. The appeal is, accordingly, dismissed.
3. Pending application(s), if any, stands disposed of.

.....J.
[J.B. PARDIWALA]

.....J.
[K.V. VISWANATHAN]

New Delhi
08th September, 2025.

cd

ITEM NO.66

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.11405/2025

S. VASUDEVAN

Appellant(s)

VERSUS

IDBI TRUSTEESHIP SERVICES
LIMITED & ANR.

Respondent(s)

(IA No. 221705/2025 - EX-PARTE STAY, IA No. 221704/2025 -
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.
222816/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 08-09-2025 This matter was called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Mr. Shyam Mehta, Sr. Adv.
Ms. Malvika Kapila, AOR
Ms. Tanwangi Shukla, Adv.
Ms. Harbani Shinh, Adv.
Ms. Apoorva Jain, Adv.

For Respondent(s) : Mr. Nakul Dewan, Sr. Adv.
Mr. Nikhil Mehndiratta, Adv.
Ms. Nidhisha Choksi, Adv.
Mr. Amrit Bhatia, Adv.
Ms. Adya Joshi, Adv.
M/S. Dua Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The appeal is dismissed in terms of the signed
order, which is placed on the file.
2. Pending application(s), if any, stands disposed
of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)